

### Construction of Barrage

502. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any proposal for construction of "Barrage" over river Yamuna at Agra for clearance; and

(b) if so, the time by which the construction work is likely to be started?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b) The Project report on Agra Barrage Project was received in Central Water Commission from Uttar Pradesh State Irrigation Department in May, 1991 for examination of hydrological aspects in the first instance. The latest revised Detailed Project Report (DPR) of Agra Barrage Project (Uttar Pradesh) including updated cost estimate was received in Central Water Commission on 8.4.96. The Central Water Commission has further sent comments to the State Government for promptness with which State Government complies with the observations of Central Water Commission

### Loss to Subsidiaries of Coal India Limited

503. SHRI VIRENDRA KUMAR SINGH  
SHRI NAWAL KISHORE RAI  
PROF PREM SINGH CHANDUMAJRA :

Will the Minister of COAL be pleased to state :

(a) whether many subsidiaries of Coal India Limited are continuously incurring loss for the past few years.

(b) if so, the names of those subsidiaries and the net loss incurred by each of the companies alongwith the total individual capital investment made by them by the end of March, 1996;

(c) the amount of debt out of the said total capital investment alongwith the interest being paid thereon;

(d) the measures being taken by the Government to prevent such loss;

(e) whether the Head Office of Coal India Limited is located in Calcutta whereas the maximum quantum of coal is available in Bihar;

(f) if so, whether the Government propose to shift the said Head Office from Calcutta to Bihar; and

(g) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Out of eight subsidiaries of Coal India Limited (CIL), only two subsidiaries namely Eastern Coalfields Limited

(ECL) and Bharat Coking Coal Limited (BCCL) have been continuously incurring losses for the past few years. Accumulated losses and capital investment of ECL and BCCL upto 31.3.1995 are given below :-

(Rs. in Crores)

	ECL	BCCL
Accumulated loss upto 31.3.1995	1000.24	1293.03
Investment upto 31.3.1995	3010.88	3184.17

Accounts for the year 1995-96 is under audit.

(c) The amount of debt in the total investment of ECL and BCCL as on 31.3.1995 are Rs. 1962.37 crores and Rs. 2059.80 crores respectively. Interest charged for the year 1994-95 are Rs. 120.95 crores and Rs. 144.21 crores for ECL and BCCL respectively.

(d) Measures undertaken to prevent losses of ECL and BCCL are as follows :-

(i) Increase man-productivity and rationalisation of manpower.

(ii) Increase capacity utilisation.

(iii) Realisation of coal sales dues.

(iv) Implementation of cash and carry system.

(v) Capital restructuring.

(vi) Deregulation of coking coal and A,B,C grades of non-coking coal.

(e) Yes, Sir.

(f) and (g). There is no proposal to shift the Headquarters of CIL.

[English]

### Handing over of Defence Lands in Mumbai to State Government

505. SHRI MOHAN RAWALE : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have agreed to hand over the defence lands in Mumbai to the Government of Maharashtra on outright sale basis at the current market price of land;

(b) if so, the details thereof;

(c) whether the Government of Maharashtra has requested his Ministry several times during the last one year for issue of orders for transfer of defence land required for construction of the road, over-bridge etc. and;

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (d). Yes, Sir. The Ministry of Defence have agreed in principle and offered 4 pieces of vacant lands admeasuring 0.0691 acres near the proposed over-bridge, 0.7461 acres falling under the same, 1.5 acres in the north of over-bridge and 2.33 acres located east of the railway line on payment of current market value. The State Government also accepted the offer of the land. But the State Government later on expressed their inability to adhere to conditions of the offer and has requested to transfer the lands as per changed alignment marked in the plan forwarded by them. This request has not been accepted on security grounds and the State Government has again been requested to convey the acceptance of offer of the land as per earlier agreed alignment for issue of Government sanction for transfer of the land.

[Translation]

#### Foreign Universities

506 SHRI SATYA DEO SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether any proposal to allow foreign universities to function in India is under consideration of the Government

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SARKIA) : (a) to (c) At present, there is no policy to regulate the functioning of foreign universities in the country. However, necessary guidelines for regulation of foreign educational institutions are being framed.

[English]

#### Nuclear Programme of Pakistan

507 DR T. SUBBARAMI REDDY  
SHRI PINAKI MISRA  
JUSTICE GUMAN MAL LODHA  
SHRI BHUPINDER SINGH HOODA  
SHRI RADHA MOHAN SINGH  
SHRI MADHAV RAO SCINDIA

Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether attention of the Government has been drawn to US Press reports during the first week

of April, 1996 regarding acquisition of materials and blue prints for building nuclear bombs by Pakistan from foreign sources;

(b) if so, the details thereof and the reaction of the Government thereto,

(c) whether China is extending its help to Pakistan in the development of latter's nuclear programme,

(d) if so, whether Pakistan is carrying on its nuclear programme for the development of sophisticated nuclear weapons;

(e) if so, whether the Government have urged upon the Chinese Government to refrain themselves from such activities,

(f) if so, when and the reaction of Chinese Government thereto, and

(g) the steps the Government propose to take to defend the country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e) Yes, Sir. Government have been following reports on Pakistan's acquisition of 5 000 specialised ring magnets from China for use in gas centrifuges to enrich uranium for nuclear weapons. Government remains concerned about the clandestine nuclear weapons programme of Pakistan. Our views regarding supplies of critical nuclear technologies to Pakistan have also been conveyed to the concerned countries.

(f) The Chinese Government claims that such transfer amount only to legitimate "peaceful nuclear cooperation".

(g) Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own threat perceptions.

[Translation]

#### Coal Permits

508 SHRI MAHENDRA SINGH BHATI : Will the Minister of COAL be pleased to state

(a) the names of the persons to whom coal permits were issued during the last three years alongwith the quantity and quality of the coal, State-wise,

(b) the details of rates of permit issued according to the quality of coal, and

(c) the rules laid-down to issue these permits?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (c) There is no system of issue of coal permits and no such